

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.2460/2018

New Delhi, this the 5th day of July, 2018

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)

Kshama Satpute,
D/o late Sh. B.W. Kanadey,
W/o Sh. Shrikant Dhondo Satpute,
Aged 57 years,
R/o CGS Quarter B-20, Sumantai
Mhatre Marg, Near Post Office,
Wadala (West), Mumbai-400031.

.... Applicant

(By Advocate: Shri A.K.Barua)

Versus

1. Union of India through its
Secretary, Department of Commerce,
Ministry of Commerce & Industry,
Udyog Bhawan, New Delhi-110 011.
2. The Director General of Foreign Trade,
Ministry of Commerce & Industry,
Department of Commerce,
Udyog Bhawan, Maulana Azad
Road, New Delhi-110 001.
3. The Secretary, Union Public Service
Commission, Dholpur House,
New Delhi-110 069.

.... Respondents

(By Advocate: Shri P.K.Singh for Shri Rajeev Kumar)

ORDER (Oral)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the present OA seeking the following reliefs :-

- “(a) To direct the respondents to open the sealed cover containing the recommendations of the DPC for promotion to the Grade of Assistant DGFT in respect of the applicant and to grant her promotion to the Grade of Assistant DGFT in the vacancy year, for which she was found fit by the DPC with effect from the date her juniors were promoted, with all consequential benefits.
- (b) To direct the respondent to complete the above exercise within a period one month.
- (c) Any other relief which the Hon’ble Tribunal may deem fit in the circumstances of the case.”

3. It is submitted that the applicant has made number of representations including Annexures A-4 representation dated 13.02.2017 ventilating her grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the aforesaid representation dated 13.02.2017 of the applicant and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(Praveen Mahajan)
MEMBER(A)

(V. Ajay Kumar)
MEMBER (J)

Versus